

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) From time to time the Railway have made preventive checks in order to find irregularities pertaining to reservation. Recently a special squad also has been formed at the Railway Board. Many instances of malpractices and irregularities have come to notice and severe disciplinary action is being taken. Some of the officers involved have been suspended also. However no organised reservation racket involving Railway employees has been discovered.

(b) Nil.

Staff Manager and Finance Manager of Bharat Petroleum Corporation, Delhi

353. SHRI SOMNATH CHATTERJEE: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) is it a fact that the present Staff Manager and the Finance Manager of Bharat Petroleum Corporation, Delhi are in the same position and station for the last 20 years; and

(b) if so, the reasons thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). M/s. Bharat Petroleum Corporation Limited have no positions of Staff Manager and Finance Manager in Delhi, but the incumbents of the posts of Employee Relations Manager and an Area Accountant have been in Delhi for the last 20 years. They have held different positions during this period and have progressed from lower levels to their present jobs. The present Employee Relations Manager was appointed to this position on 1-7-75 and that of Area Accountant on 1-8-71.

Demands of Unions of Bharat Petroleum Corporation, Delhi

354. SHRI SOMNATH CHATTERJEE: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware that the managements of Bharat Petroleum Corporation, Delhi are not even ready to discuss on the Charter of Demands submitted by the unions in March, 1977;

(b) if so, the reasons thereof; and

(c) whether this attitude of the managements would help to maintain industrial peace?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) to (c). It has been the endeavour of the Company to start negotiations with the unions for signing Long Term Settlements wherever such Settlements, which had been signed by the erstwhile Burmah Shell Group (a foreign Oil Company), prior to its take over by the Government on 24-1-76, had expired. The Company is already seized of the matter and are presently in the process of evolving suitable guidelines in consultation with all concerned to initiate discussions with the unions in Delhi and other areas.

Bill on Electoral Reforms

355. SHRI F. P. GAEKWAD: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government intends to bring a comprehensive Bill regarding electoral reforms, the right to recall errant legislators and reduction of voting age from 21 to 18;

(b) if so, whether the proposed Bill is in the process of drafting;

(c) whether the draft Bill will be circulated for eliciting public opinion; and

(d) if so, when the draft Bill is likely to be published?